

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI**

(Under Section 18(1) of the National Green Tribunal Act, 2010)

**Original Application No. 127 of 2022**

KS Mohan

...Applicant

v.

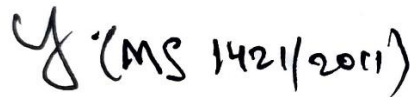
The Corporation of Coimbatore and Ors.

...Respondents

**INDEX TO TYPED SET FILED BY APPLICANT DATED 09.01.2025**

<b>Sl. No.</b>	<b>Date</b>	<b>Description</b>	<b>Pg. No.</b>
1.	19.12.2023	Communication from DEE, TNPCB to Coimbatore Corporation regarding foul smell at subject dump yard	1
2.	11.03.2024	G.O.(D) No. 145 issued by Municipal Administration and Water Supply Department regarding bio-CNG plant at Coimbatore at subject site	2-4
3.	07.10.2024	Communication from DEE, TNPCB to Coimbatore Corporation regarding water and air contamination by subject dump yard, and expiry of authorisation under SWM Rules, 2016	5-9
4.	07.10.2024	Communication from DEE, TNPCB to Coimbatore Corporation regarding untreated sewage overflow from subject dump yard	10
5.	24.10.2024	Report of analysis of water sample near subject dump yard	11-12

Dated at Chennai on this the 9<sup>th</sup> day of January, 2025

 (MS 1421/2011)

Yogeshwaran A.

Counsel for Applicant

Ph: 9566254546

Email: [yogeshwaranadv@gmail.com](mailto:yogeshwaranadv@gmail.com)



**TAMIL NADU POLLUTION CONTROL BOARD**

From  
Dr. R.Chandrasekaran, M.E., M.B.A., Ph.D.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Coimbatore South,  
Plot No.E 55A,  
SIDCO Industrial Estate,  
Pollachi Main Road, Kurichi,  
Coimbatore- 641 021.

To  
The Commissioner  
Coimbatore Corporation,  
Big Bazaar Street,  
Town Hall,  
Coimbatore - 641018.

**Letter No. DEE/TNPCB/CBS/Vellore/2023 Dt. 19.12.2023**

Sir,

Sub : TNPC Board - O/o. District Environmental Engineer, Tamil Nadu Pollution Control Board, Coimbatore South - Municipal Solid Waste Management - Foul smell emanating from M/s. Coimbatore Corporation integrated Municipal Solid Waste Management facility at Vellore - Online Complaint received - Reg.

Ref : 1. This Office Letter's dated. 15.11.2022, 09.02.2023 and 24.03.2023 & 23.06.2023.  
2. OLGPRS Complaint received from Thiru.Dwarka Prasad, Phase II, Kurichi Housing Unit dated: 29.11.2023.  
3. Inspection of the complainant house by TNPCB Officials on 13.12.2023.

\*\*\*\*\*

With reference to the 1<sup>st</sup> cited above, letters have been addressed in earlier times to take necessary action to control the odour emanating from the Vellore dump yard.

Again a complaint has been received from Thiru.Dwarka Prasad, Phase II, Kurichi Housing Unit through online regarding the foul smell emanating nearby their area.

In this regard, the complainant house was inspected on 13.12.2023 and observed that the foul smell is emanating from Vellore dump yard. Hence, it is requested to take necessary action to control the odour immediately without further delay.

It is requested to take action not to transport the unsegregated waste into the processing site.

It is also requested to comply with the provisions of Solid Waste Management Rules, 2016. It is also requested to apply for authorization under Solid Waste Management Rules, 2016 immediately.

The action taken in this regard shall be intimated to this office at the earliest.

19/12/23  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Coimbatore South.



**ABSTRACT**

Swachh Bharat Mission 2.0 – Solid Waste Management - Establishment of Bio-CNG plants at Madurai, Coimbatore, Tiruchirappalli, Tambaram, Salem and Nagercoil Corporations on Design Build Finance Operate and Transfer (DBFOT) under Public Private Partnership (PPP) – administrative sanction accorded – orders-issued.

**MUNICIPAL ADMINISTRATION AND WATER SUPPLY (MC.7) DEPARTMENT**

**G.O. (D) No.145**

**Dated 11.03.2024**

திருவள்ளூர் ஆண்டு, 2055

சோபகிருது, மாசி 28

**Read:-**

1. Announcement of Hon'ble Minister (Municipal Administration) for the year 2023-2024.
2. From the Director of Municipal Administration Letter Roc.No.34180/ 2022/SBM-1 dated 26.02.2024.
3. From the Tamil Nadu Infrastructure Development Board, B.P.No.960, Finance (PPP CELL) Department, dated 27.02.2024.

\*\*\*\*\*

**ORDER:**

During the demand of Municipal Administration and Water Supply Department for the year 2023-24 on the floor of assembly, the Hon'ble Minister for Municipal Administration has made the following announcement:-

**செறிவூட்டப்பட்ட உயிரி எரிவாயு கலன் அமைத்தல்**

“மதுரை, கோயம்புத்தூர், சேலம், திருச்சிராப்பள்ளி, திருநெல்வேலி, திருப்பூர், தஞ்சாவூர், நாகர்கோவில் மற்றும் தாம்பரம் ஆகிய 9 மாநகராட்சிகளில், உயிரி எரிவாயு தயாரிக்க, பொது - தனியார் பங்களிப்புடன் தினமும் 930 MT திறன் கொண்ட புதிய Bio-CNG ஆலைகள் அமைக்கப்படும்”.

2. In the proceedings third read above, Tamil Nadu Infrastructure and Development Board accorded approval for Projects structure, Request for proposals and Draft Concessions Agreement(s) for selection of concessionaire(s) for setting-up of Municipal Solid Waste (MSW) based Bio-CNG plants at 6 Municipal Corporations viz. Coimbatore, Madurai,

-2-

Salem, Tambaram, Tiruchirappalli and Nagercoil across Tamil Nadu on Design Build Finance Operate and Transfer (DBFOT) basis under Public Private Partnership (PPP) mode.

3. In the letter 2<sup>nd</sup> read above, the Director of Municipal Administration has stated as follows:-

- (i) Under Swachh Bharat Mission (Urban) 2.0 with a vision to make all cities 'Garbage Free' and to make all cities clean with 100% scientific solid waste management and to ensure that no untreated waste ends up in the environment, Bio-CNG projects were proposed in the State for major Corporations.
- (ii) In the 4<sup>th</sup> State High Powered Committee under the Chairmanship of Chief Secretary to Government for Swachh Bharat Mission-2.0 held on 09.11.2022, the Committee approved the action plan for establishment Municipal Solid Waste Bio-CNG Plants in nine Municipal Corporations.
- (iii) Based on the announcement of Hon'ble Minister (Municipal Administration), the Director of Municipal Administration has engaged M/s ITCOT Limited as an Technical consultant-cum-Transaction Advisory firm through due tender process to prepare DFR for establishment of Bio-CNG facility in 9 Municipal Corporations and subsequently M/s ITCOT Limited has submitted the Draft Feasibility Report for establishment of Bio-CNG in Madurai, Coimbatore, Tiruchirappalli, Salem, Nagercoil and Tambaram Corporations [except Tanjore, Tirunelveli] and the same was sent to the Tamil Nadu Infrastructure and Development Board (TNIDB) for its approval.
- (iv) The Tamil Nadu Infrastructure and Development Board (TNIDB) has conducted a meeting on 02.02.2024 for assessing the feasibility of the project under PPP mode, after due diligence, The Tamil Nadu Infrastructure and Development Board considered Project structure, Request for proposal, Draft Concession agreement for selection of concessionaire for setting-up of Bio-CNG projects in Madurai, Coimbatore, Tiruchirappalli, Tiruppur, Tambaram, Salem and Nagercoil as feasible on Design Build Finance Operate and Transfer (DBFOT) model under PPP mode with the below mentioned capacities:-

Name of the ULB	Capacity of Bio-CNG plant (TPD)	Estimated Project Cost (Rs. in crore)
Coimbatore	250	69.20
Madurai	250	69.36
Tiruppur*	200	58.04
Salem	200	58.19

-3-

Tambaram	150	44.69
Tiruchirappalli	100	31.20
Nagercoil	40	15.87
<b>Total</b>	<b>1190</b>	<b>346.55</b>

\*In the case of Tiruppur Municipal Corporation, the tender process will be initiated only after finalization of land for the project.

4. The Director of Municipal Administration has therefore requested the Government to accord administrative sanction for establishment of Municipal Solid Waste Bio-CNG Plants in Madurai, Coimbatore, Tiruchirappalli, Tambaram, Salem and Nagercoil City Municipal Corporations under Design Build Finance Operate and Transfer (DBFOT) model in PPP mode for inviting the projects on the basis of Royalty per Metric Ton of waste to the said Municipal Corporations till the end of the concession period (i.e) 20 years, subject to the conditions as approved by Tamil Nadu Infrastructure and Development Board (TNIDB).

5. The Government after careful examination, have decided to accept the proposal of the Director of Municipal Administration and hereby accord administrative sanction for establishment of Municipal Solid Waste Bio-CNG Plants in Madurai, Coimbatore, Tiruchirappalli, Tambaram, Salem and Nagercoil City Municipal Corporations under Design Build Finance Operate and Transfer (DBFOT) model in Public Private Partnership mode with the conditions as approved by Tamil Nadu Infrastructure and Development Board (TNIDB) in the proceedings second read above.

6. This order issues with the concurrence of Finance Department vide its file No.562/FS/P/2024, Dated 28.02.2024.

**(BY ORDER OF THE GOVERNOR)**

**D.KARTHIKEYAN**  
**PRINCIPAL SECRETARY TO GOVERNMENT**

**To**

The Director of Municipal Administration,  
Chennai - 600 028.

The Commissioner, Madurai, Coimbatore, Tiruchirappalli,  
Tambaram, Salem, Nagercoil and Tiruppur Corporations.

**Copy to**

The Chief Minister's Office, Secretariat,  
Chennai - 600 009.



**Tamil Nadu Pollution Control Board**

From  
Dr. R.Chandrasekaran, M.E, M.B.A, Ph.D.,  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Coimbatore South  
Plot No. E-55A, SIDCO Industrial Estate  
Pollachi Main Road  
Kurichi, Coimbatore – 641 021

To  
The Commissioner  
Coimbatore Corporation  
Coimbatore -641 018

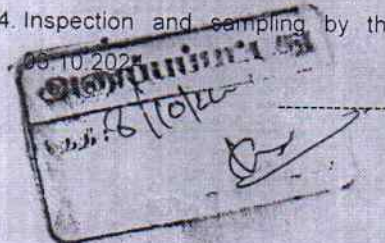
Letter No.F.Tech 187/DEE/TNPCB/CBE(S)/2024 Dated: 07.10.2024

Sir,

**Sub :** TNPC Board - O/o. DEE, Coimbatore South – Municipal Solid Waste Management – **Coimbatore Corporation Municipal Solid Waste Management Facility at Vellalore** – Renewel of Authorisation under Solid waste management Rules, 2016 expired on 31.03.2019 – Not yet renewed – ROA of the ground water samples and Ambient Air Quality samples collected- Not meeting the standards- Fire accident occurred on 06.04.2024- certain instructions issued- Reg.

**Ref :**

1. Solid Waste Management Rules, 2016 notified by MoEFCC, Govt. of India vide notification No. S.O. 1357(E), 8<sup>th</sup> April, 2016.
2. Hon'ble National Green Tribunal, Principal Bench, order dated 28.02.2020, 02.07.2020 & 14.12.2020 in O.A. No. 606 of 2018.
3. T.O letters dated. 02.08.2019, 10.01.2020, 22.10.2020, 14.12.2020, 30.04.2021, 24.12.2021, 24.07.2022, 12.08.2022, 15.11.2022, 09.02.2023, 24.03.2023, 23.06.2023, 11.07.2023, 14.08.2023, 19.12.2023 & 14.03.2024.
4. Report of Analysis of water samples, AEL, TNPCB dated: 12.07.2023
5. Report of Analysis of A.A Q survey, AEL, TNPCB dated: 23.08.2023
6. Your letter Roc.No.2392/12/JN5, dated 09.02.2024
7. Fire incident at Vellalore MSW site on 06.04.2024.
8. Inspection of the MSW site at Vellalore by TNPCB officials of Coimbatore South on 08.04.2024.
9. Report of Analysis of A.A Q survey, AEL, TNPCB dated: 15.04.2024
10. Hon'ble National Green Tribunal, Southern Bench, Execution Application No.11 of 2023 (SZ) in Original Application No.523 of 2018(PB) with O.A No. 127 of 2022 (SZ) order dated 14.08.2024.
11. Your letter with report Roc.No.2392/12/JN5, dated 18.09.2024 received to this office dated 24.09.2024.
12. Inspection carried out at Vellalore dumpyard by the TNPCB officials of Coimbatore South on 25.9.2024
13. Telephonic complaint received from the public of Sriram Nagar, Kurichi village, Madukkarai Taluk located nearby Vellalore dumpyard on 03.10.2024
14. Inspection and sampling by the TNPCB officials of Coimbatore South on



I am to inform that the Coimbatore Corporation has obtained Authorisation under Solid Waste Management Rules, 2016 for processing, recycling, treatment and disposal of municipal solid wastes of 600 T/day and its validity expired on 31.03.2019. The Coimbatore Corporation has already been addressed to apply for renewal authorisation under Solid Waste Management Rules, 2016 several times vide this office letters vide reference 3<sup>rd</sup> cited. Moreover, the State level monitoring committee instructed the Corporation to comply with the Rules while conducting the meeting held on 09.08.2019, 31.01.2020 & 07.10.2022. So far, the Coimbatore Corporation/ Solid waste management processing facility (SPV) has not applied for renewal authorisation under Solid Waste Management Rules 2016.

*Whereas, the Hon'ble National Green Tribunal (Principal Bench) vide order dated 16.01.20219 in OA No. 606 of 2018 has stated that "Timelines of two years have expired as rules came into force on 08.04.2016 Timelines of three years is going to expire on 08.04.2019. However, for bio-remediation, timelines of five years has been provided. " On 'Polluter Pays Principle', the polluters must be required to pay damages by the concerned authorities. Failure to do so may render the authorities also liable to pay damages"*

Whereas, the Hon'ble National Green Tribunal (Principal Bench) vide order dated 28.02.2020 & 02.07.2020 in OA No. 606 of 2018 has directed that " In view of fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and the Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, Interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rules 22 from serial.No.1 to 10.

"....Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 Lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per local body from 01.04.2020 till compliance.

Based on which, the Chairman, TNPC Board has issued direction under section 5 of Environmental (Protection) Act 1986 along with interim compensation (from April 2020 to November 2020) of Rs. 80 Lakhs to The Commissioner, Coimbatore Corporation. The corporation is liable to remit the Environmental Compensation till the compliance of the following direction.

1. The Corporation shall comply with provision of Solid Waste Management Rules, 2016 shall comply with the orders passed by the Hon'ble NGT in OA 606 of 2018 from time to time.
2. The Corporation shall provide 100% segregation of waste (covering all wards).
3. The Corporation shall provide required capacity of waste processing facilities for the treatment of biodegradable waste and non-degradable wastes.

It was also informed that continued failure to comply with Solid Waste Management Rules, 2016 shall incur Environmental Compensation at rates that are multiples of the rates assessed (i.e.,Rs. 10 Lakh per month), till the compliance is achieved.

It is informed that M/s. Coimbatore Integrated Waste Management Company Private Limited (Processing facility) has obtained Consent from the TNPC Board for the Processing of Municipal Solid Waste- 600 Tons/Day for the period valid up to 31.03.2025 whereas, the Coimbatore Corporation in its status report (Page No. 6) vide reference 11<sup>th</sup> cited stated that M/s. Coimbatore Integrated Waste Management Company Private Limited is receiving 790 T/day of Municipal solid waste. However, there is a gap of 190 T/day of Municipal solid waste disposed to the facility.

The Coimbatore Corporation shall instruct the other management facilities like Vermi composting, Bio-gas plant, Micro composting centres etc., to apply for for consent of the Board.

The leachate samples from 3 numbers of leachate pit connected to sanitary landfill and 14 nos borewell/ openwell samples in and around Vellalore dump yard were collected by TNPCB officials on 05.07.2023 as per the Solid Waste Management Rules, 2016..

ROA of the ground water samples collected on 05.07.2023 reveals that, the Total Dissolved Solids (TDS) in 13 locations and Chlorides in 11 locations exceeds the permissible limit of the drinking standards (IS 10500: 2012).

The TDS and Chlorides levels were very high especially in the borewells and openwells of Mahalingapuram and Konavaikal palayam villages.

Ambient Air Quality survey was conducted by Advanced Environmental laboratory, TNPCB, Coimbatore on 14.08.2023 at the following locations:

1. On top of open terrace of Thiru.V.N.Pasupathy's House, Mahalingapuram
2. On top of open terrace of Thiru.Rajendran's House, Mahalingapuram
3. On top of open terrace of Thiru.Athavan's House, Mahalingapuram
4. On top of Vermi compost plant office building.
5. On top of open terrace of Thiru. Balamurali, Cheetipalayam Road, Pothanur.
6. On top of scaffolding near Thiru. G.Vijayan's house, Konavaikkalpalayam

ROA of AAQ survey conducted on 14.08.2023 reveals that the parameters PM<sub>10</sub> exceeds the standards prescribed by the Board in the following locations.

1. On top of open terrace of Thiru.Rajendran's House, Mahalingapuram
2. On top of open terrace of Thiru.Athavan's House, Mahalingapuram

Further, it is submitted that the fire accident had occurred at the above dump site on 06.04.2024 and the MSW site was inspected by the TNPCB officials on 08.04.2024 and Ambient Air Quality survey was conducted by the Advanced Environmental Laboratory, TNPCB, Coimbatore at 5 places in and around municipal solid waste dumpsite, Vellalore on 08.04.2024 to measure PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> & NO<sub>2</sub> levels.

1. On top of open portico terrace of the house of Thiru.R.Harish, D.No.125, Mahalingapuram - North East (200m).
2. On top of open terrace of house of Thiru.P.Muniappan, 117, Water Tank Road, Mahalingapuram - East - North East (225m)

3. On top of open terrace of the house of Thiru.V.Shanmugasundaram, Kamar Street, Kanjikonampalayam, Vellore Post.
4. On top of open terrace of Thiru.Balamurali's House, D.No.45, Nabi Nagar, Chettipalayam Road, Pothanur.
5. On top of scaffolding near the house of Thiru.G.Vijayan, D.No.8-B, Muthaliyar Street, Konavaikalpalayam, Coimbatore – 23.

The report of analysis revealed that the level of  $PM_{10}$  exceeds the limits ( $100\text{mg}/\text{m}^3$ ) in the all five stations and  $PM_{2.5}$  was also measured in one station on top of open terrace of Thiru. Balamurali's House D.No. 45, Nabi Nagar, Chettipalayam road, Podanur and level is exceeding the limits of Board (ie.  $60\text{mg}/\text{m}^3$ )

I submit to inform that the MSW processing facility located at Vellore was inspected by the TNPCB officials on 25.09.2024 and observed that the leachate oozes out from the legacy waste which is stored nearby M/s. Coimbatore Integrated Waste Management Company Private Limited facility. It is observed that leachate produced from the legacy waste causing groundwater contamination (Copy of photos enclosed)

I submit to inform that, telephonic complaint was received from the public of Sriram Nagar, Kurichi village, Madukkarai Taluk located nearby Vellore dumpyard on 03.10.2024 regarding the change in the colour of Borewell water sample. The Borewell sample was collected at Sriram Nagar, Kurichi village by the TNPCB Officials sent for analysis.

In this regard, the Coimbatore City Municipal Corporation shall follow the suggestions/recommendations furnished below.

1. M/s. Coimbatore City Municipal Corporation shall enhance the door-door to collection facility and shall ensure only segregated waste is sent to Vellore municipal solid waste processing facility.
2. M/s. Coimbatore City Municipal Corporation shall process the remaining legacy waste immediately adopting high end machineries like Scelper & Screener, heavy duty trommel screens.
3. M/s. Coimbatore City Municipal Corporation shall take immediate action to arrest the leachate coming out of legacy waste and shall provide leachate collection and treatment plant so as to avoid groundwater contamination.
4. M/s. Coimbatore City Municipal Corporation shall analyse the groundwater quality and soil condition in and around the bio mined area (50 acres) of Phase I at the Vellore dumpsite to reclaim the soil in recovered land.
5. M/s. Coimbatore City Municipal Corporation shall make agreement with Cement industries for the disposal of balance quantity of 24000 MT of RDF arised out of bio mining of legacy waste (Phase I) immediately.
6. M/s. Coimbatore City Municipal Corporation shall apply EM solution on the windrows composting & other dumped waste inside Vellore to avoid repeated complaints.
7. M/s. Coimbatore City Municipal Corporation shall treat the remaining untreated fresh waste by installing Waste to Energy recovery plant.

8. M/s. Coimbatore City Municipal Corporation shall apply for renewal of authorisation under the Solid Waste Management Rules, 2016.
9. M/s. Coimbatore City Municipal Corporation shall furnish Monthly returns and Annual returns to the TNPC Board regarding the generation and treatment of municipal solid waste.
10. M/s. Coimbatore City Municipal Corporation shall submit the action taken to avoid fire accident in the Vellalore dump yard.
11. M/s. Coimbatore City Municipal Corporation shall ensure that the Ambient Air Quality in and around the Vellalore dumpyard is within the National Ambient Air Quality Standards (NAAQS).
12. M/s. Coimbatore City Municipal Corporation shall enhance more decentralised MSW processing facilities so as to avoid dumping of untreated Municipal solid waste in Vellalore.

The receipt of this letter may be acknowledged and action taken in this regard shall be submitted to this office.

*B. S. Srinivasan*  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Coimbatore South.

Enclosure: Photos taken during inspection of Vellaore MSW facility on 25.09.2024



## Tamil Nadu Pollution Control Board

From

Dr. R. Chandrasekaran, M.E, MBA, Ph.D.  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Coimbatore South,  
Plot No.E-55A, SIDCO Industrial Estate,  
Pollachi Main Road,  
Kurichi, Coimbatore - 641021.

To

The Commissioner,  
Coimbatore Corporation,  
Coimbatore District  
Pin: 641001

Lr. No.:F. CBS2399/ DEE/TNPCB/CBS/RL/2024 dated: 07.10.2024

Sir,

Sub TNPCBD - Industries - M/s. SEWAGE TREATMENT FOR UGSS TO KURICHI AND KUNIYAMUTHUR, S.F No 558 559,560 & 561, VELLALUR village Madukkarai Taluk and Coimbatore District- OCEMS Connectivity- Untreated sewage overflows from the lifting station located near Sriram Nagar, Kurichi village- Telephonic complaint received- Inspection carried out- certain instructions issued- Reg

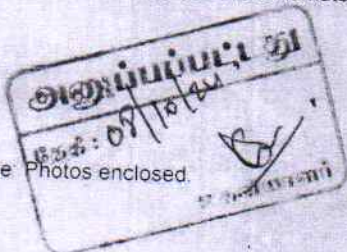
- Ref
- 1 CTO PROCEEDINGS NO T6/TNPCB/F 3141CBS/RL/CBS/W/2023 DATED: 10/11/2023
  2. T.O Lr. No.:F. CBS2399/ DEE/TNPCB/CBS/RL/2024 dated: 26.09.2024
  3. Telephonic complaint received from the public of Sriram Nagar, Kurichi village, Madukkarai Taluk located nearby Vellalore dumpyard on 03.10.2024
  4. Inspection of the complaint place by the TNPCB Officials on 03.10.2024 & 07.10.2024.
  5. Hindu newspaper clippings dated 05.10.2024

I submit to inform that telephonic complaint was received from the public of Sriram Nagar, Kurichi village, Madukkarai Taluk, Coimbatore District located nearby Vellalore dumpyard on 03.10.2024 regarding the untreated sewage overflows from the lifting station located nearby the area. In this regard the place was inspected by the TNPCB Official on 03.10.2024 and observed the following.

1. The lifting station located by the Sriram Nagar, Kurichi village receives sewage from the areas of Sriram Nagar and it is pumped to M/s. SEWAGE TREATMENT FOR UGSS TO KURICHI AND KUNIYAMUTHUR.
2. The untreated sewage overflows from the above-mentioned lifting station and spread over the vast area causing groundwater contamination in the nearby areas
3. During the inspection of the unit on 07.10.2024, it was observed that the values of TSS, BOD & COD exceeds the standards of the TNPC Board

Hence, it is requested to arrest the overflow of untreated sewage immediately without delay and shall ensure that the treated sewage is within the standards prescribed by the TNPC Board. I am also to inform that it was already requested to connect the flow meters at M/s. SEWAGE TREATMENT FOR UGSS TO KURICHI AND KUNIYAMUTHUR to TNPCB server and to ensure the operation (24\*7) of STP & OCEMS.

The action taken report shall be intimated to the office



Enclosure: Photos enclosed.

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Coimbatore South



TAMILNADU POLLUTION CONTROL BOARD,  
ADVANCED ENVIRONMENTAL LABORATORY,  
COIMBATORE - 641 030.



TC-12371

## REPORT OF ANALYSIS

ULR-TC123712400001167P

Report No : 1567. Report Date : 24.10.2024.  
Analysis starting Date : 04.10.2024. Analysis Completion date : 24.10.2024.  
Code No & Point of Collection Date of Collection : 03.10.2024.  
1. DEECBS240623 - Borewell sample collected Date of Receipt : 04.10.2024.  
at Sriram Nagar, Kurichi Village. Sample Condition : Sealed  
Sample Quantity : 2.5 Litres  
Sample Collected and  
Requested by : Er. D. Pricilla, AE.,  
O/o. The District Env. Engineer,  
Plot No. E-55A,  
Pollachi Main Road, Kurichi,  
SIDCO Industrial Estate,  
Coimbatore - 641 021.

SL No	Parameters	Test Method	Unit	Sample-1 DEECBS 240623
1	pH @ 25° C	APHA 24th Edition - 4500 H+	---	6.94
2	Total Dissolved Solids	APHA 24th Edition - 2540 C	mg/l	3182
3	Chlorides as Cl	APHA 24th Edition - 4500 Cl B	mg/l	500
4	Sulphate as SO <sub>4</sub>	APHA 24th Edition - 4500 SO <sub>4</sub> E	mg/l	883
5	Nitrate Nitrogen	AEL-CBE/SOP/14A Issue No.01, 20.08.2014	mg/l	1.98
6	Phenolic Compounds	APHA 24th Edition-5530 C	mg/l	<0.01
7	Total Hardness	APHA 24th Edition-2340 C	mg/l	2200
8	Hexavalent Chromium	APHA 24th Edition-3500 Cr B	mg/l	<0.05

**Remarks:** < - Indicates less than minimum detectable limit.

V. V. V. V.  
25/10/24  
E.S

*[Signature]*  
[Dr. A. MANISEKAR]  
Authorised Signatory,  
Deputy Chief Scientific Officer,

--End of Report--

The test result furnished relate to the sample received. The test report shall not be reproduced anywhere except in full without the written approval of Laboratory  
3rd & 4th Floor, No.5, Ramasamy Nagar, Kavundampalayam, Coimbatore - 641 030.  
Telephone: 0422 - 2440174, Email: [aelcbe@tnpcb.gov.in](mailto:aelcbe@tnpcb.gov.in)



**TAMILNADU POLLUTION CONTROL BOARD**  
**Advanced Environmental Laboratory, Coimbatore – 641 030.**

**REPORT OF ANALYSIS**

Report No : 1567. Report Date : 24.10.2024.  
Analysis starting Date : 04.10.2024. Analysis Completion date : 24.10.2024.  
Code No & Point of Collection : Date of Collection : 03.10.2024.  
1. DEECBS240623 – Borewell sample collected Date of Receipt : 04.10.2024.  
at Sriram Nagar, Kurichi Village. Sample Condition : Sealed  
Sample Quantity : 2.5 Litres  
Sample Collected and Requested by : Er. D. Pricilla, AE.,  
O/o. The District Env. Engineer,  
Plot No. E-55A,  
Pollachi Main Road, Kurichi,  
SIDCO Industrial Estate,  
Coimbatore – 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-1 DEECBN 240623
9	Cyanide	APHA 24th Edition-4500 - CN-E	mg/l	<0.005
10	Iron Total	APHA 24th Edition-3500 Fe B	mg/l	0.280
11	Copper	APHA 24th Edition-3111 B	mg/l	<0.0015
12	Zinc	APHA 24th Edition-3111 B	mg/l	<0.0015
13	Lead	APHA 24th Edition-3111 B	mg/l	<0.015
14	Cadmium	APHA 24th Edition-3111 B	mg/l	<0.0008
15	Nickel	APHA 24th Edition-3111 B	mg/l	<0.006

**Remarks:** < - Indicates less than minimum detectable limit.

N. V. V. S.  
28/10/24  
E.S

*(Signature)*  
25/10/24  
Deputy Chief Scientific Officer,  
AEL – TNPCB – CBE.

--End of Report--

The test result furnished relate to the sample received. The test report shall not be reproduced anywhere except in full without the written approval of Laboratory  
**3<sup>rd</sup> & 4<sup>th</sup> Floor, No.5, Ramasamy Nagar, Kavundampalayam, Coimbatore – 641 030.**  
**Telephone: 0422 – 2440174, Email: [aelcbe@tnpcb.gov.in](mailto:aelcbe@tnpcb.gov.in).**